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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 244/2017, IA 87/2017, IA 39/2016, and TP Nos. 20 D of 2016 with  
TP No. 20/397-398/NCLT/AHM/2016 (New)  
CA Nos. 49/2015 With CP No. 51/397-398/CLB/MB/2011 (Old)**

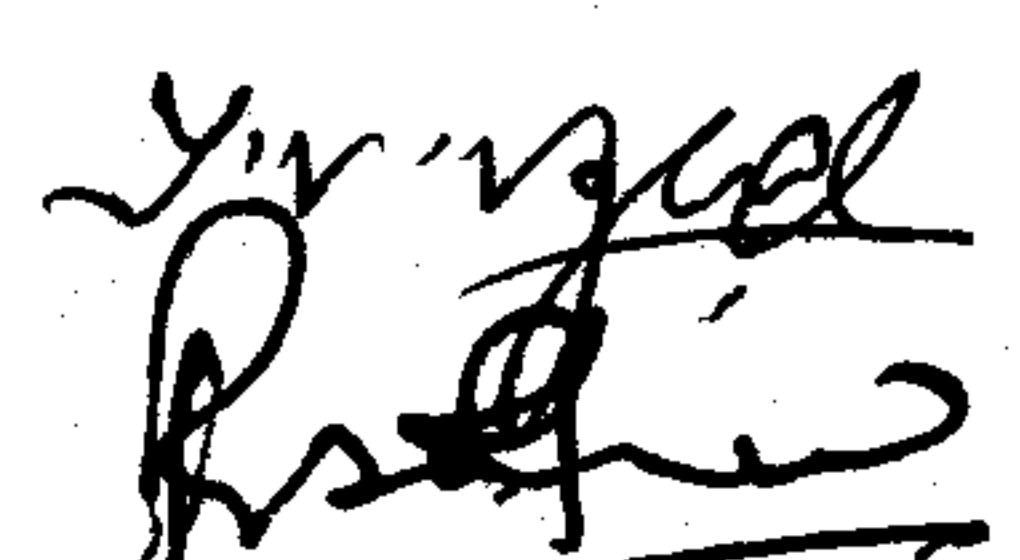
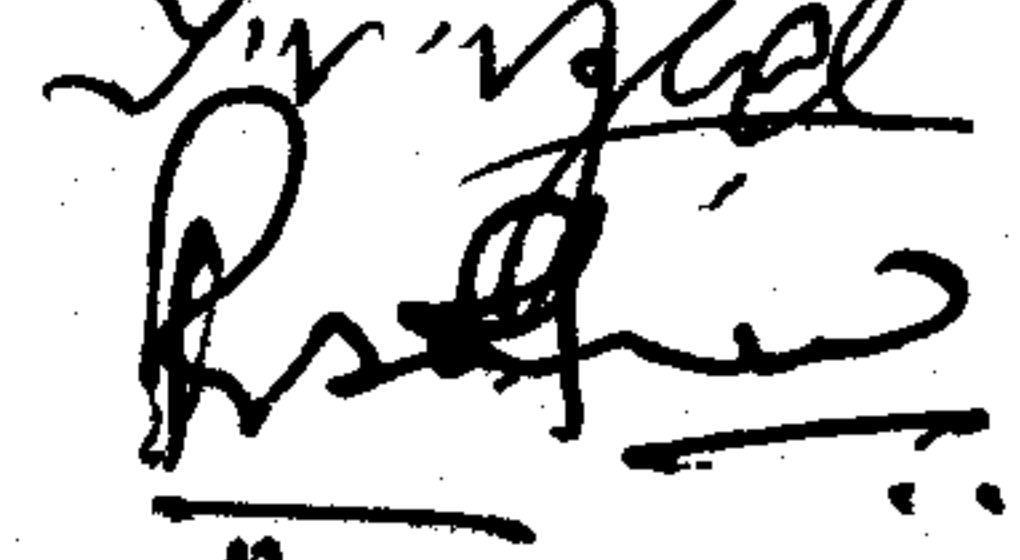
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company: Nitesh C. Patel & Ors.  
V/s.  
Onex Natura Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Y. V. Vaghela	Advocate		
2.	Raju Kothari	Advocate	Petitioner	
3.	JAY SAVLA	Adv.	Petition	

**ORDER**

Learned Advocate Mr. Jay Savla with Learned Advocate Mr. Raju Kothari present for Original Petitioners. None present for Respondents No.1 to 4.

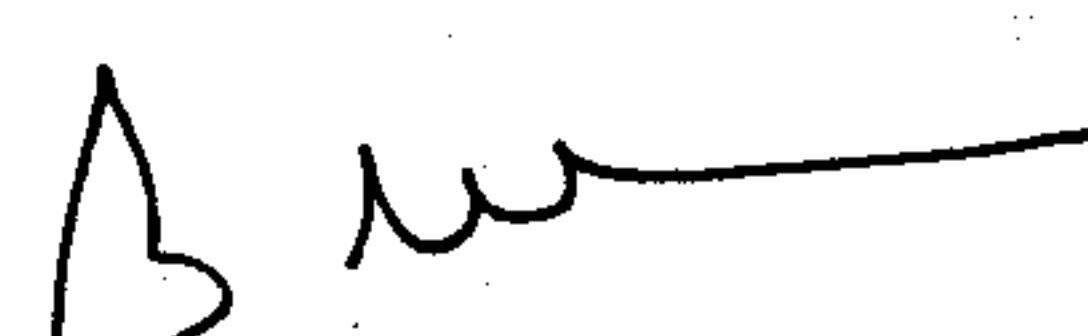
Learned Advocate Mr. Y V Vaghela present for Respondent.

Heard arguments of Learned Counsel for Applicant in IA 244/2017 and arguments of Learned Counsel for original petitioner in TP 20/2016.

Application is admitted.

Original petitioner represented that there is no need to file reply in this application. Other contesting Respondents shall file their reply within two weeks after serving copy in advance to other sides.

In IA 87/2017 Respondent no. 2 in spite of service of notice not filed any reply.



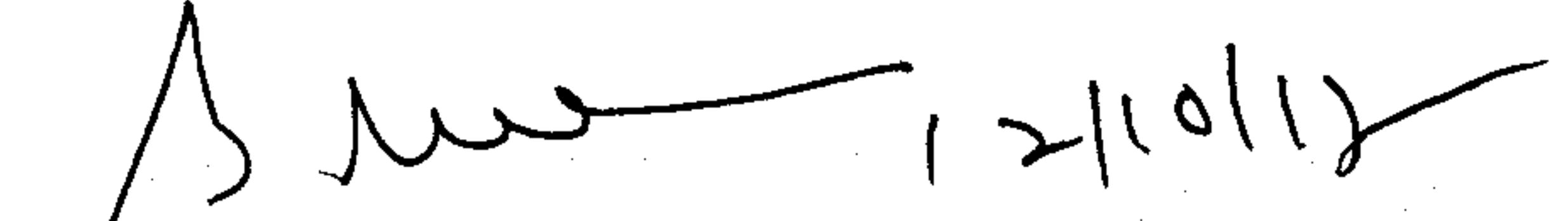
IA 39/2016 filed by Respondent no. 1 None appeared for Respondent no. 1.

Respondent no. 4 filed CP(IB) 92/2017 before Hon'ble Adjudicating Authority, Ahmedabad and the same was dismissed.

Respondent no. 4 stated that he is going to prefer against the order passed in CP(IB) 92/2017.

Other contesting respondents shall file their reply in IA 244/2017 which is filed by third party.

List the matter on 29.11.2017.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.